

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 23.8.1979


NOTIFICATION  
INCOME TAX

No. 2982 (F.No.261/14/79-ITJ) : In exercise of the powers conferred by sub-section(1) of the section 122 of the Income-tax Act, 1961 and of all other powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the following amendments in the Schedule appended in its Notification No.2383(F.No.261/7/78-ITJ) dated 7.7.78.

In the said Schedule the following alteration shall be made:

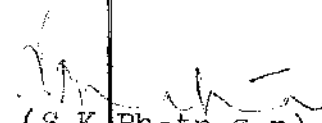
Sr. No.	Range	Income-tax Circle added/deleted.
9.	Appellate Assistant Commissioner, Surat Range, Surat.	Entry No.5 may be modified to read as under: 5. Central Circles-I, II & III Surat.

This notification shall take effect from 1.9.1979.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Gujarat(Central) Ahmedabad.- 15 copie
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) ( Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes.